

Mr. Speaker: There are hon. Members who had been to Banares.

Transfer of Assets of Assam Oil Company

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 *1418. { Shri Ram Krishan Gupta:
 { Shri D. C. Sharma:
 { Shri Ajit Singh Sarhadi:

Will the Minister of **Steel, Mines and Fuel** be pleased to refer to the reply given to Starred Question No. 199, on the 23rd November, 1959 and state:

(a) whether the reconstituted Assessment Committee appointed to determine the assets transferable by Assam Oil Company to Oil India (Private) Limited has submitted its report;

(b) if so, the steps taken or proposed to be taken for transferring the assets of Assam Oil Company to Oil India (Private) Limited; and

(c) the value of the assets?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) These assets have been transferred to Oil India (Private) Limited.

(c) The value of the assets assessed by the re-constituted Assessment Committee is Rs. 280.57 lakhs.

12 hrs.

Shri Ram Krishan Gupta: May I know whether the accounts of the Assam Oil Company were fully examined and checked before transferring its assets to the new company?

Shri K. D. Malaviya: Yes, Sir, all the accounts were fully examined and assessed before they were transferred to the Oil India (Private) Limited.

Shri Narayanankutty Menon: May I know whether the original documents of purchase of all the machineries of the Assam Oil Company were available for evaluation and whether evaluation was done after deducting the statutory depreciation

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from the original purchase prices of the machineries supported by invoices?

Shri K. D. Malaviya: Yes, Sir, the reduction on account of depreciation was taken into consideration and I have every hope—I have no information just now with me—that all the original papers were examined by the committee before final assessment.

Shri Tangamani: May I know whether this amount of Rs. 280.57 lakhs is in addition to Rs. 1033.85 lakhs which has been already paid to this oil company?

Shri K. D. Malaviya: Yes, Sir. The assessments were made in two stages. The first assessment was made by a committee up to December, 1957. Then, thereafter, another committee was reconstituted which undertook assessment and evaluation of the properties from 1st January, 1958 to 17th February, 1959, the day on which the new company was incorporated. According to these assessments, the total amount reimbursed is Rs. 1314.42 lakhs—Rs. 13,14,42,000. Out of that amount, Rs. 280.57 lakhs has been recently assessed. The only amount which now remains to be finally decided is Rs. 17.8 lakhs on account of bonus. There is some dispute on that matter and that is under consideration.

Shri Narayanankutty Menon: May I know whether the total assessment and evaluation made at present of the Assam Oil Company's machinery constitutes about 180 per cent. of the written down value on the company's own account books.

Shri K. D. Malaviya: I am not aware of this situation.

WRITTEN ANSWERS TO
 QUESTIONS

N.C.C.

*1400. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state

the efforts made to enthuse the States to allot greater funds for the National Cadet Corps during the year 1959-60?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinh Pratapsinh Gaekwad): A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 77].

Prohibition in Delhi

*1405. **Shri L. Achaw Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi Administration had represented to the States of Punjab and U.P. that prohibition could not be enforced effectively in the Union Capital until the neighbouring districts of those States were also declared dry;

(b) if so, whether the proposal of the Delhi Administration has been accepted by the two States; and

(c) if not, the reasons therefor?

The Minister of Home Affairs (Shri G. B. Pant): (a) The Governments of Uttar Pradesh and Punjab were addressed in the matter by the Central Government.

(b) and (c). The State Governments have written to say that they are not at present in a position to implement the suggestion due to financial reasons.

Marking System of Voting

*1407. { **Shri P. G. Deb:**
Shri Hem Barna:
Shri S. A. Mehdi:

Will the Minister of Law be pleased to state:

(a) whether a meeting of the Chief Electrical Officers was held at Bangalore recently; and

(b) if so, the decision taken on the marking system of voting?

The Deputy Minister of Law (Shri R. M. Hajarnavis): (a) Yes, Sir; a con-

ference of Chief Electoral Officers was held at Bangalore in February, 1960.

(b) The question as to how far it would be possible to adopt the marking system of voting at the next general elections was considered in the light of the experience gained at the bye-elections and the mid-term election in Kerala, where this system was followed. The Election Commission and the Chief Electoral Officers were of the view that it would be possible to hold the next general elections under the marking system except in a few inaccessible and backward areas. No decision, however, has yet been taken in the matter.

Training of Administrative Services

*1409. { **Shri Shivan:**
Shri Pramathanath Banerjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Government is contemplating a revision of the pattern of training for all senior services-administrative, police, revenue and postal to bring it in greater harmony with the new social and economic concepts evolved since independence; and

(b) if so, when this training comes into operation?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). The pattern of training has been revised for this purpose and the National Academy of Administration conducted a combined course of training of four months' duration for fresh entrants in the All-India Services and Central Services, Class I, in 1959, accordingly. Fresh entrants in the Indian Police Service could not participate in the course last year but they will also get training in this course which is likely to commence in May, 1960 and will last for five months.